

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 145/91
T.A.NO.

DATE OF DECISION 12.1.99.

Ms. Parul. Rajeshbhai. Bhatt. **Petitioner**

Mr. J.D. Ajmera **Advocate for the Petitioner [s]**
Versus

Union of India & Ors. **Respondent**

Mr. B.N. Doctor **Advocate for the Respondent [s]**

CORAM

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble Mr. P.C. Kannan : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Parul Rajeshbhai Bhatt.
'Prasanna',
Ram Krishna Society,
Beside Democratic High School,
Maninagar (E),
Ahmedabad : 380 008

(Advocate : Mr.J.D.Ajmera) Applicant

VERSUS

1. Union Of India,
(Notice to be served
through the Secretary),
Ministry of Commerce,
Govt. of India,
New Delhi.
2. Mr.R.Tiwari, or his
successor in Office,
Joint Cheif Controller of
Import & Export,
C.G.O. Complex,
South-East Wing, New Marine Line,
Churchgate,
Bombay : 400 020.
3. Joint Cheif Controller of
Import & Export,
A-Block, 11th Floor,
Multy Storeyed Building,
Lal Darwaja, Ahmedabad : 1 .

(Advocate : Mr.B.N.Doctor) Respondents.

O R A L O R D E R

DATE : 12/1/99

O.A. 145/91

Per : Hon'ble Shri V.Radhakrishnan : Member(A)

Mr.J.D.Ajmera, counsel for the applicant is not present.
Dismissed for default.

P.C.Kannan
(P.C.Kannan)
Member(J)

V.Radhakrishnan
(V.Radhakrishnan)
Member(A)